

## GHEE

\*1363. **Shri B. N. Roy:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Ghee is exported from India;

(b) if so, the quantity exported in 1950-51 and 1951-52; and

(c) whether Government propose to discourage its export?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) and (c). Export of Ghee from India is prohibited except for very small quantities allowed to Indian nationals going abroad on health reasons, transfers, etc.

(b) 2.8 tons in 1950-51 and nil during April, 1951 to February 1952.

## AGRICULTURAL AND DAIRY MACHINERY

\*1364. **Shri M. L. Dwivedi:** Will the Minister of Food and Agriculture be pleased to state:

(a) the origin and growth of the scheme for the purchase of Agricultural and Dairy Machinery;

(b) what are the financial implications involved in the scheme;

(c) whether the scheme is working successfully; and

(d) whether Government will place on the Table of the House a statement containing the list of various kinds of Agricultural and Dairy machinery with prices at which they become available including cost of transit etc.?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) In 1944-45 the various State Governments wanted to place orders for tractors and connected implements and Dairy machinery for food production. As there were heavy restrictions on exports in the manufacturing countries it was felt that matters would be facilitated if the Government of India arranged the procurement. Accordingly after ascertaining the firm requirements of the States an order for certain tractors and dairy machinery was placed through the Supply Department. The last batch of the machinery against this order was received in March, 1950. As the supply position of the tractors etc. in the manufacturing countries as also in the local markets has since improved, it was decided to discontinue the scheme with effect from 51-52 and the State Governments were advised to make their own arrangements for securing their requirements either from the local markets or through D.G.S.D.

(b) The scheme was to work on a "no profit no loss" basis, the State Governments having accepted full finan-

cial liability in respect of stores ordered by them. The audited "Trading and Profit and Loss" Accounts of the Scheme from its origin up to the close of 1949-50 are placed on the Table. The net profit of Rs. 5,62,973-3-0 observed in the P. & L. Accounts has been retained to cover certain indirect charges such as pay and allowances of staff employed by the Government of India on the work of procurement and distribution, audit, Stationery etc. which have not been included in the P. & L. Account.

(c) Does not arise as the scheme has since been discontinued.

(d) A statement showing the value of the machinery purchased during the operation of the scheme is placed on the Table. [See Appendix VII, annexure No. 1.]

## NATIONAL CHILDREN'S BUREAU

\*1365. **Shrimati Jayashri:** Will the Minister of Health be pleased to state whether Government propose to open a National Children's Bureau?

**The Minister of Health (Rajkumari Amrit Kaur):** There is no such proposal under consideration at present.

## COMPUTING OF ADDITIONAL YIELD OF FOODGRAINS

\*1366. **Shri Jhulan Sinha:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that certain formulæ have been laid down for computing the additional yield per acre of foodgrains out of the schemes of wells and other minor irrigation projects executed under the "Grow More Food" Campaign as also out of seeds distributed and fertilisers and oil cakes sold out to cultivators; and

(b) whether these formulæ are based on data tested either in the Government farms or elsewhere?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Yes.

(b) The yardsticks for measuring additional production are those fixed by experts on the basis of field experiments. They are also tested by random sample surveys conducted by the Indian Council of Agricultural Research.

## CARRIAGE OF FOODGRAINS (FREIGHT)

\*1367. **Shri K. C. Sodhia:** Will the Minister of Food and Agriculture be pleased to state:

(a) the total amount paid to the Indian Railways as freight for the

carriage of foodgrains during 1951-52 on Government account;

(b) the total amount paid to the shipping companies for the same during 1951-52; and

(c) the names of the shipping companies who brought the food grains and the amount paid to each?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Foodgrains are delivered to the recipient administrations at the port of landing from where these are despatched to destinations on recipient Governments' account, who pay railway freight. Information about the railway freight paid during the year 1951-52 is not therefore, available with the Ministry of Food and Agriculture.

(b) Complete accounts of payment made have not yet been received but on the basis of best data available, the sea freight payable on foodgrains imported during 1951-52 works out to about Rs. 50.8 crores.

(c) A statement is placed on the Table of the House showing the sea freight paid to each Indian Shipping Company in respect of foodgrains imported in 1951-52. [See Appendix VII, annexure No. 2.]

Information about sea freight paid to each foreign company is not readily available and its compilation will involve heavy clerical labour.

#### OIL SEEDS

**\*1368. Shri R. N. Singh:** Will the Minister of Food and Agriculture be pleased to state the total amount of various kinds of oil seeds exported from India during the years 1951 and 1952?

**The Minister of Food and Agriculture (Shri Kidwai):** Exports of oil-seeds amounted to 192,000 tons and 62,000 tons during 1950-51 and 1951-52 (April-February) respectively.

#### SUGAR-CANE CULTIVATION

**\*1369. Shri B. N. Roy:** Will the Minister of Food and Agriculture be pleased to state:

(a) the acreage of sugar-cane cultivation (State-wise) in 1951-52;

(b) the quantity (in maunds) of sugar-cane crushed in factories in 1951-52 (State-wise); and

(c) whether it is a fact that reduction in price of sugar and sugar-cane has been proposed by the Government of India?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Attention is

invited to the statement laid on the Table of the House in reply to Unstarred Question No. 248 on 23-6-1952.

(b) A statement containing the available information is laid on the Table of the House.

(c) Attention is invited to the reply given to parts (a) and (b) of Starred Question No. 6 on 28-5-52.

#### STATEMENT

*Showing the Quantity of Sugarcane Crushed in Sugar Factories (State-wise) during 1951-52 Season (Estimated)*

(Figures in lakh maunds)

(1) U.P.	2420.6
(2) Bihar	599.0
(3) West Bengal	17.9
(4) Punjab	50.9
(5) Orissa	7.8
(6) Madras	275.2
(7) Rajasthan	31.3
(8) Travancore	18.4
(9) Bombay	355.1
(10) Bhopal	9.6
(11) Mysore	56.7
(12) Pepsu	86.6
(13) Hyderabad	107.6
(14) Madhya Bharat	49.8
(15) Ajmer	3.4
<b>TOTAL</b>	<b>4089.9</b>

#### RETRENCHMENT OF STATE EMPLOYEES OF MANIPUR

**\*1370. Shri L. J. Singh:** Will the Minister of States be pleased to state:

(a) how many officials and class IV servants of the Manipur State Government were retrenched during the re-arrangement of the offices at the time of integration of the Manipur State with the Union of India;

(b) how many of them have been given appointments since then; and

(c) what the criteria were under which the retrenchment was given effect to?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Officials 72.

Class IV servants 246.

(b) The required information has been called for and will be placed on the Table of the House when it becomes available.

(c) The following criteria were adopted for purposes of retrenchment of the employees:

(i) firstly, unsuitable persons, who, with leave due to them, would be en-